

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 982 of 2019**

**IN THE MATTER OF:**

**Deccan Chronicle Marketeers & Ors.**

**....Appellants**

**Vs.**

**Deccan Chronicle Holdings & Anr.**

**....Respondents**

**Present:**

**For Appellants: Mr. Abhinav Vasisht, Advocate**

**For Respondents: Ms. Sreenita, Advocate for R-1.  
Mr. Abhimanyu Bhandari, Advocate  
Mr. Srinivasan and Mr. Avinash, Advocates for R-2.  
Mr. Rishav Banerjee, Resolution Applicant**

**O R D E R**

**05.06.2020:** At request of both sides, the matter is adjourned to **16<sup>th</sup> July, 2020** under the caption 'For Admission (After Notice)'.

[Justice Venugopal M.]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

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